

**IN THE COURT OF MS VANDANA JAIN
ADDITIONAL DISTRICT JUDGE-07
SOUTH-EAST DISTRICT, SAKET COURTS
NEW DELHI**

The proceedings are being conducted, in terms of modified office order No, 15 dated 16.05.2020 passed by Ld. District & Sessions Judge, South-East District, Saket Courts, New Delhi through CISCO Webex Video Conferencing.

FIR NO.187/19
PS: Kalindi Kunj
U/s 394/397/411/34 IPC
State Vs. AVILAM @ ALAM

22.05.2020

INTERIM BAIL APPLICATION OF ACCUSED AVILAM @ ALAM

Present: Ld Addl. PP for State.

Sh. M.S. Karwasra, Ld counsel for accused.

Reply filed by IO.

Arguments on the bail application heard.

Ld counsel for accused has argued that accused is in JC since 21.05.2019 and is on bail in another case and his father is unwell and, therefore, he be released either on regular or interim bail.

Ld Addl. PP for State has vehemently opposed the application vehemently stating that accused has committed heinous crime and, therefore, he be not released on bail.

I have heard the arguments and have perused the



record carefully.

Accused has been charged with the commission of offence u/s 394/397/442 IPC and he was arrested on 21.05.2019.

As far as merits are concerned, no ground is made out.

Simultaneously, this bail application is not covered under any of HPC guidelines. Hence, application is dismissed.

Copy of this order be uploaded on the website and also emailed as per the protocol for onward transmission to the concerned party.

(VANDANA JAIN)

**Duty Additional District & Sessions Judge-07/SE
(Due to Lockdown in pursuant to Covid-19 epidemic)
Saket Courts, New Delhi.22.05.2020**

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FIR NO.165/19
PS: Jaitpur
U/s 363/376D/34 IPC & 6 POCSO Act
State Vs. Guljar

22.05.2020

INTERIM BAIL APPLICATION OF ACCUSED GULJAR

Present: Ld Addl. PP for State.

Sh Rashid Hussain, Ld counsel for accused.

Reply filed by IO.

Complainant has been served with the notice of the bail application, however, no one has represented the complainant as yet.

Previous order dated 19.05.2020 perused. No report has been received from Jail Superintendent regarding the detailed medical report included physiological assessment of the applicant/accused.

Ld counsel for accused submits that two dates have already been given, however, no such report is being received. Bail



and Filing Section is directed to explain as to why report is not being called.

Ahlmad of this court is directed to serve the notice upon Jail Superintendent concerned to file the report and the copy of previous orders be also sent alongwith this order.

Put up for filing of report and disposal of bail application on 28.05.2020.

Copy of this order be uploaded on the website and also emailed as per the protocol for onward transmission to the concerned party.

(VANDANA JAIN)
Duty Additional District & Sessions Judge-07/SE
(Due to Lockdown in pursuant to Covid-19 epidemic)
Saket Courts, New Delhi.22.05.2020

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FIR NO.208/16
PS: Defence Colony
U/s 302/397/411/34 IPC
State Vs. Rahul Kumar

22.05.2020

INTERIM BAIL APPLICATION OF ACCUSED Mohd YAMIN.

Present: Ld Addl. PP for State.
Sh Vivek Aggarwal, Ld LAC for accused.

Reply filed by IO.

Ld counsel for accused seekssome more time to address arguments on the bail application after seeking instructions. He undertakes to send this submission in writing to this court by way of e-mail within course of the day.

At request, put up on 27.05.2020.

Ld Addl. PP be also notified.



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At this stage, email received.

Put up on date fixed i.e. 27.05.2020.

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FIR NO.1113/15

PS: KM Pur

U/s 302/365/201/34 IPC

State Vs. Gurbinder Singh @ Gagan

22.05.2020

**INTERIM BAIL APPLICATION OF ACCUSED GURBINDER SINGH
@ GAGAN.**

Present: Ld Addl. PP for State.

Sh Vishal Singh, Ld LAC for accused.

Reply filed by IO.

Arguments on the bail application heard.

Accused is in JC since last four years and six months.

Charge has been framed u/s 302/365/201/34 IPC against accused.

Charge under Section 302 IPC is covered under HPC dated 18.05.2020 and rest of charges are punishable with maximum 7 years and are covered under previous HPCs.

Therefore, issue notice to IO concerned to file report regarding her involvement, if any, in any other case. Notice to Jail, Superintendent be also issued to file the good character report of



the accused in terms of HPC dated 18.05.2020 and to annex the custody warrant of the accused alongwith report.

Ld Addl. PP for State be also notified.

At request, put up on 28.05.2020.

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(VANDANA JAIN)

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FIR NO.95/19
PS: OIA
U/s 376/379/341/356/323/34 IPC
State Vs. Pawan

22.05.2020

INTERIM BAIL APPLICATION OF ACCUSED PAWAN.

Present: Ld Addl. PP for State.

Sh Manoj Sharma, Ld counsel for accused.

Reply filed by IO.

Arguments on the bail application heard.

Ld counsel for accused has argued that accused is the only bread earner in his family. He further argued that in view of Covid-19 pandemic evidence of the prosecutrix is not likely to be recorded soon and, therefore, accused be granted interim bail for thirty days.

On the other hand, Ld Add. PP for State has opposed the bail application stating that no ground has been made for seeking bail.



I have heard the arguments and have perused the record carefully.

Regular bail application of accused was dismissed on 02.03.2020 just before the outbreak of Covid-19 in India. Accused has been charged with the commission of offence for rape which is grave and serious in nature. No ground has been mentioned in the bail application for releasing of accused on interim bail. Therefore, application is not made out on merits. This application is not covered under HPC guidelines dated 18.05.2020 or any previous HPC or any other order passed by higher courts. Hence, bail application of Pawan is dismissed.

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(VANDANA JAIN)

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FIR NO.217/10
PS: Jaitpur
U/s 302/201/120B/34 IPC
State Vs. Mohd Illyas & Ors

22.05.2020

INTERIM BAIL APPLICATION OF ACCUSED Mohd YAMIN.

Present: Ld Addl. PP for State.

Sh Vivek Aggarwal, Ld LAC for accused.

Reply filed by IO.

This application has been moved in pursuance of minutes of High Powered Committee, Hon'ble Delhi High Court dated 18.05.2020. As per the said minutes, good character certificate from the Jail, Superintendent in favour of accused, custody warrants and the report to the effect that there is no other involvement of the accused in any other case, are required. Nothing has been annexed alongwith the said application.

Therefore, issue notice to IO concerned to file report regarding her involvement, if any, in any other case. Notice to Jail,



Superintendent be also issued to file the good character report of the accused in terms of HPC dated 18.05.2020 and to annex the custody warrant of the accused alongwith report.

Ld Addl. PP for State be also notified.

At request, put up on 27.05.2020.

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(VANDANA JAIN)

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FIR NO.217/10
PS: Jaitpur
U/s 302/201/120B/34 IPC
State Vs. Mohd Illyas & Ors

22.05.2020

INTERIM BAIL APPLICATION OF ACCUSED RAJ KUMAR.

Present: Ld Addl. PP for State.

Sh Vivek Aggarwal, Ld LAC for accused.

Reply filed by IO.

This application has been moved in pursuance of minutes of High Powered Committee, Hon'ble Delhi High Court dated 18.05.2020. As per the said minutes, good character certificate from the Jail, Superintendent in favour of accused, custody warrants and the report to the effect that there is no other involvement of the accused in any other case, are required. Nothing has been annexed alongwith the said application.

Therefore, issue notice to IO concerned to file report regarding her involvement, if any, in any other case. Notice to Jail,



Superintendent be also issued to file the good character report of the accused in terms of HPC dated 18.05.2020 and to annex the custody warrant of the accused alongwith report.

Ld Addl. PP for State be also notified.

At request, put up on 27.05.2020.

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FIR NO.258/17
PS: PP Pur
U/s 302/307/341/427/120B/34 IPC.
State Vs. Mohan @ Tinkal

22.05.2020

INTERIM BAIL APPLICATION OF ACCUSED MOHAN @ TINKAL

Present: Ld Addl. PP for State.

Sh Rajesh Pandey, Ld counsel for accused.

Reply filed by IO.

This application has been moved in pursuance of minutes of High Powered Committee, Hon'ble Delhi High Court dated 18.05.2020. As per the said minutes, good character certificate from the Jail, Superintendent in favour of accused, custody warrants and the report to the effect that there is no other involvement of the accused in any other case, are required. Nothing has been annexed alongwith the said application.

Therefore, issue notice to IO concerned to file report regarding her involvement, if any, in any other case. Notice to Jail,



Superintendent be also issued to file the good character report of the accused in terms of HPC dated 18.05.2020 and to annex the custody warrant of the accused alongwith report.

Ld Addl. PP for State be also notified.

At request, put up on 27.05.2020.

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CS. No.
Pinki Tripathi Vs. SDMC.

22.05.2020

Present: Sh. Rahul Tripathi, Ld counsel for plaintiff.
Sh. Anil Kumar, Ld counsel for SDMC.
Defendant no. 2 to 5 have not been served.
Perusal of the plaint shows that address of defendant no. 2 to 5 has not been given in the plaint.

Part arguments on application under Order XXXIX Rule 1 & 2 CPC heard.

At this stage, Ld counsel for plaintiff submits that he wishes to withdraw the present suit with liberty to file it afresh. He undertakes to sent an e-mail with respect to withdrawal within few minutes. Request allowed.

Be awaited for email.

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Saket Courts, New Delhi.22.05.2020

At this stage, Ld counsel for plaintiff has sent e-mail with respect to withdrawal.

In view of e-mail received with respect to withdrawal, present suit is dismissed as withdrawn with liberty to file it afresh as per law.

File be consigned to Record Room after due compliance.

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